

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

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NOTIFICATION

Dated Shillong, the 13<sup>th</sup> February, 2019

No.LJ(B).92/92/136 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri Raja Brahma, MCS as Executive Magistrate in the interest of Public Services within Ri-Bhoi District with immediate effect and till he holds the said post.

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(E.M. Donn),

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

Memo No. LJ(B).92/92/136 -A

Dated Shillong, the 13<sup>th</sup> February, 2019

Copy forwarded to:-

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh with reference to the Letter No. DCRB(CN)BORDER.5/2013/Vol.V/150, dt. 29<sup>th</sup> January, 2019.
3. The Personnel & A.R. (A) Department for information.
4. Shri Raja Brahma, MCS, Ri-Bhoi District, Nongpoh.
5. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,



(E.M. Donn),

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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